

(b) to (d). Do not arise.

Chief Ministers' Conference on Food Policy

2590. Shri Vishva Nath Pandey:
Shri P. C. Borooah:
Shri Panna Lal:

Will the Minister of **Food, Agriculture, Community Development and Co-operation** be pleased to state:

(a) whether a meeting of the Chief Ministers was held on the 16th November, 1966 to finalise the Food Policy; and

(b) if so, the result of the meeting and the details of the policy finalised?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) A meeting of the Chief Ministers was held on the 16th November, 1966, to consider the recommendations of the Foodgrains Policy Committee, 1966.

(b) Attention is invited to the statement laid on the table of the Lok Sabha on 22nd November, 1966, containing the conclusions reached at the Chief Ministers' Conference.

Lokpreeya Chit Fund (Private) Limited, Delhi

2591. Shri S. M. Banerjee: Will the Minister of **Law** be pleased to state:

(a) whether it is a fact that Lokpreeya Chit Fund (Private) Limited, Faiz Road, Delhi, has gone into liquidation and a Liquidator has been appointed under the Companies Law;

(b) if so, the reasons for the appointment of the liquidator;

(c) whether the Registrar of Companies has initiated any action to protect and safeguard the creditors (Chit-holders) money;

(d) whether the assets and bank balances have been taken over by the Registrar of Companies or the Official

Liquidator, if so, the details of the assets taken over; and

(e) whether Government are aware of the complaints made by the chit-holders regarding mismanagement and non-payment of the amount due on the due date, if so, the action taken by Government in the matter?

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): (a) Yes, Sir. The company has gone into members' voluntary winding up and appointed Shri R. S. Oberoi as its Liquidator. However, the winding up proceedings and the appointment of the Liquidator are not in accordance with the provisions of the Companies Act, 1956;

(b) Reasons for the winding up and appointment of the Liquidator are not known;

(c) Yes. Steps have been taken by the Registrar of Companies to obtain explanation regarding certain aspects of the company's financial affairs.

(d) The Companies Act does not provide for taking over of assets and bank balances of companies in liquidation by Registrar of Companies. The question of taking over of such assets by the Official Liquidator does not also arise, since the company is purported to have gone into voluntary liquidation;

(e) Yes. As the matters complained of *prima facie* give rise to civil liabilities, the complaints were advised to take action under section 433/434 of the Companies Act for the winding up of the company by the court or such other legal action as might be considered necessary.

राजस्थान में सहकारीता के विकास के
बीनी मिलें

2592. श्री प० ला० बाबुपाल :
क्या खेद्य, कृषि, सामुदायिक विकास तथा